

Central Administrative Tribunal, Lucknow Bench, Lucknow
CCP No. 5/2007 in Original Application No. 628 of 2005

This the 17th day of July, 2007

HON'BLE SHRI JUSTICE KHEM KARAN, VICE CHAIRMAN
HON'BLE SHRI A.K. SINGH, MEMBER (A)

Ram Awadh aged about 57 years son of Sri Merai R/o Village
Raipur Semraha, Post Naipur, District- Gonda

Applicants

By Advocate: Shri Dharmesh Sinha for Sri S.K. Singh

Versus

Mr. R.K. Gupta, Divisional Railway Manager, Northern Railway,
DRM Office, Hazratganj, Lucknow.

Respondents

By Advocate: Sri Praveen Kumar for Sri M.K. Singh

ORDER (ORAL)

BY HON'BLE SHRI JUSTICE KEHM KARAN, V.C.

Counsel for respondents have stated that orders of this Hon'ble Tribunal dated 7th September 2006 have already been complied with, with disposal of representation vide order dated 19.4.2007, copy of the order dated 19.4.2007 has been annexed to the reply.

Sri Dharmesh Sinha, Learned Counsel for applicant has, however, submitted that the alleged compliance is no compliance as the question relating to not allowing the applicant to join the transferred place, has not been dealt with. We think, that if the applicant is aggrieved with the order dated 19.4.2007, he may have some other remedy. It is difficult to say that the orders of this



Tribunal have been disobeyed. Contempt notices are accordingly dropped and notices are discharged.

Member (A)

HLS/-

Vice Chairman

17.7.07